

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, FINANCE CENTRE
3rd FLOOR, NEW TOWN, KOLKATA

(Under Section 18(1) read with Section 14, 15 and 17 of The National Green Tribunal
Act, 2010)

Original Application No. 33 of 2025/EZ 2026

Memo of parties

IN THE MATTER OF:

Shailesh Kumar Singh,
son of late Uday Shankar Singh, residing at
318, Chittaranjan Avenue, 3rd Floor, Police
Station : Girish Park, Kolkata – 700 006,
Email.Id.. panthu92@gmail.com

.... **APPLICANT**

–Versus–

(1) The State of West Bengal, service
through the Principal Secretary, Department
of Environment, Prani Sampad Bhavan, 5th
Floor, LB–2, Sector–III, Salt Lake, Kolkata–
700 098.

Email Id : psecy.env–wb@gov.in

(2) The Additional Chief Secretary,
Department of Environment, Prani Sampad
Bhavan, 5th Floor, LB–2, Sector–III, Salt
Lake, Kolkata–700 098. Email Id :
psecy.env–wb@gov.in

(3) Chief Environment Officer,
Department of Environment, Prani Sampad
Bhawan, 5th Floor, Block – LB–II, Salt Lake,
Sector–III, Bidhannagar, Kolkata– 700 098.

Email Id : environmentwb@gmail.com

(4) West Bengal Pollution Control Board, service through the Chairman, Paribesh Bhawan, Plot No. 10A, Block No.LA, Sector–III, Bidhannagar, Kolkata– 700 098.

Email Id : net.wbpcb–wb@bangla.gov.in

(5) Member Secretary, West Bengal Pollution Control Board, Paribesh Bhawan, Plot No. 10A, Block No.LA, Sector–III, Bidhannagar, Kolkata– 700 098.

Email Id: ms.wbpcb–wb@bangla.gov.in

(6) Kolkata Municipal Corporation, service through the Municipal Commissioner, having office at 5, S. N. Banerjee Road, Kolkata – 700 012, Email Id : mc@kmcgov.in;

(7) The Municipal Commissioner, Kolkata Municipal Corporation, having office at 5, S. N. Banerjee Road, Kolkata – 700 012.

Email Id : mc@kmcgov.in.

(8) Officer–In–Charge, Girish Park Police Station, having office at 138, Ramdulal Sarkar Street, Maniktala, Azad Hind Bag, Kolkata–700 006.

Email Id: girishparkps@kolkatapolice.gov.in

(9) Mrs. Anshu Agarwal, daughter of Late Motilal Agarwal, residing at 37A, Garcha Road, Police Station – Gariahat, Kolkata – 700 019.

(10) Shanti Ranjan Ghosh, carrying on business under the name and style of “Mahamaya Mistanna Bhandar” at premises no. 318, Chittaranjan Avenue, Kolkata –700 006.

.... **RESPONDENTS**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, FINANCE CENTRE
3rd FLOOR, NEW TOWN, KOLKATA**

**(Under Section 18(1) read with Section 14, 15 and 17 of The National Green Tribunal
Act, 2010)**

Original Application No. _____ of 2025/EZ

INDEX

Sl. No.	Description of Documents	Page No.
1.	Original Application	1 – 18
2.	Copy of the letter dated 14.10.2022 by the applicant to various authorities including the Pollution Control Board as Annexure A	19 – 41
3.	Copy of the letter dated 21.11.2022 by the WBPCB to the Officer-in-Charge of the Girish Park Police Station as Annexure B	42
4.	Copy of the letter dated 14.12.2022 by the Learned Advocate of the applicant requesting Police Authorities as Annexure C	43 – 46
5.	Copy of the letters dated 06.05.2024 and 01.07.2025 by the applicant to the Owners of the Premises, Respondent No. 9 as Annexure D	47 – 48
6.	Copy of the detailed representation dated 08.09.2025 by the applicant to the respondent authorities as Annexure E	49 – 57
7.	Vakalatnama	58

:PANTHU RAI

ADVOCATE

SYNOPSIS

That the present application brings to the notice of the ongoing emission of pollutants like black smoke, fuel, toxic and poisonous gases by one Mr. Shanti Ranjan Ghosh, carrying on business under the name and style of "Mahamaya Mistanna Bhandar" at premises no. 318, Chittaranjan Avenue, Kolkata –700006. Mr. Ghosh is operating a factory for preparation of sweet meats and confectionaries at the ground floor of the said premises and using wood, coal and charcoal fired clay ovens for the same. Mr. Ghosh has been impleaded in the Application as Respondent No. 10. The said emission is causing enormous and extensive air pollution leading to serious health problems to the entire family of the applicant as well as to the other residents of the locality.

The unit is operating without obtaining any statutory licence or the mandatory "Consent to Operate" from the West Bengal Pollution Control Board (WBPCB), in violation of the Environment (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1981. Even after several complaints to the concerned authorities regarding the abovementioned air pollution, the concerned respondent authorities fail to take any steps to check the operation of the said unit operating like a small-scale industry, continuing its operations blatant violation of the Environment (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1981 and other pollution control laws. The continued inaction of the authorities has emboldened the private respondent to operate the polluting unit unchecked, causing daily environmental degradation and violating the applicant's fundamental right under Article 21 of the Constitution to live in a pollution-free environment.

The applicant therefore seeks orders from this Hon'ble Tribunal to immediately stop the said illegal operations and direct strict enforcement of environmental laws.

LIST OF DATES AND EVENTS

Date	Event
14.10.2022	Applicant lodged a written complaint before WBPCB and other authorities regarding severe air pollution caused by respondent no. 10's sweetmeat manufacturing unit at 318, Chittaranjan Avenue.
21.11.2022	WBPCB by a letter issued directions to the Officer-in-Charge, Girish Park Police Station, to ensure that the unit operates only after obtaining necessary statutory licenses, including Consent to Operate.
23.11.2022	Applicant was informed about the WBPCB direction containing later dated 21.11.2022.
14.12.2022	Applicant's Advocate wrote to Girish Park Police Station requesting immediate action to stop the illegal operations; copy forwarded to WBPCB.
2022–2025 (Continuing)	No action taken by the police or WBPCB despite repeated complaints; pollution continues unabated.
Various dates (2022–2025)	Applicant and neighbours raised objections to respondent no. 10 and informed property owner (respondent no. 9), but no remedial steps were taken.
08.09.2025	Applicant submitted a detailed representation to all respondent authorities seeking immediate stoppage of the polluting unit.
08.09.2025 onwards	Authorities failed to act; illegal and polluting operations continue daily.
2025 (Present)	Due to continuous pollution and inaction by authorities, the applicant is compelled to file the present Original Application before this Hon'ble Tribunal.

IT IS MOST RESPECTFULLY SHEWETH : –

1. The address of the applicant is given above for the service of notices of the application.
2. The address of the respondents are given above for the service of the notices of the application.
3. The applicant above named begs to present the original application challenging the inaction on the part of the respondents concerned for not taking any steps and/or measures to stop the pollution causing unit of the private respondent No. 10.

FACTS OF THE CASE: –

1. The applicant is a law-abiding peace-loving citizen of India.
2. The applicant is a resident of Premises No. 318, Chittaranjan Avenue, 3rd Floor, Police Station : Girish Park, Kolkata – 700 006 which is located in the heart of Kolkata. The applicant along with his family members reside at the said property.
3. That one Shanti Ranjan Ghosh, the private respondent no. 10, is operating a small-scale industry for preparation of sweet meats and confectionaries at the ground floor of the premises No. 318, Chittaranjan Avenue, Kolkata –700006. The said unit uses wood, coal and charcoal fired clay ovens for preparation of its products.
4. The applicant states that due to the use of the aforesaid ovens, the unit discharge continuous black smoke, fuel, toxic and poisonous gases causing enormous and extensive air pollution leading to serious health problems to the entire family of the applicant as well as to the other residents of the locality. The black smoke emitted from the said unit engulfs the entire locality from the morning till late night. The unit, in course of its operations, releases huge quantity Black Soot, Suspended Particulate Matters including SPM_{10} as well as $SPM_{2.5}$, and harmful gases including Carbon Di-Oxide, Carbon Mono-Oxide, Sulphur Di-Oxides and Oxides of Nitrogen. The entire surroundings become dark in view of the smoke and the fumes emanating from the said unit. The micro-particles of coal discharged from the said unit makes the air heavy and

completely damages the air quality making it very difficult for humans to breathe. Not only is it affecting the human health but also diminishing the value of the premises and property owned and possessed by the immediate locals due to the deposition of black soot and SPMs everywhere.

5. The applicant states that the operation of the unit has caused eye problems and congestions to the family members of the applicant as well as other people residing at the locality. The coal particles have accumulated and are accumulating in various parts and portions of the building making the entire building unfit for human habitation.
6. The applicant further states that along with the other neighbours, the applicant has repeatedly raised their objections regarding the operation of the said unit, however, such objections had no impact on the said unit. The applicant has also put this matter before the owners of the property for their action but to the utter dismay of the applicant the owner being the respondent no. 9 herein, has turned the deaf ear and a blind eye to the complaint of the applicant.
7. By a complaint letter dated 14th October, 2022, the applicant has lodged his grievances before the various authorities including the Pollution Control Board narrating the entire position but no fruitful steps have been taken by the said authorities. A copy of the complaint letter dated 14th October, 2022 is annexed hereto and marked as **“Annexure A”**.
8. On or about 23rd November, 2022, the applicant was informed that the Respondent No. 4, West Bengal Pollution Control Board by a letter dated 21st November, 2022, directed the Officer-in-Charge of the Girish Park Police Station to see that the said unit runs its activities only after obtaining necessary statutory licences from the statutory authorities. It was also indicated in the said letter that the said unit will also be required to obtain ‘consent to operate’ of the State Board in case manufacturing of sweet meats is done at the site in question. It was also mentioned in the said letter that in case of non-compliance the Officer-in-Charge would be at liberty to take appropriate action in accordance with law with an intimation to the State Board and the complainant. A copy of the said letter dated 21st November, 2022 is annexed hereto and marked as **“Annexure B”**.

9. The applicant further states that in view of the direction contained in the said letter dated 21st November, 2022, the Learned Advocate of the applicant, by letter dated 14th December, 2022 requested the Police Authorities to take steps to stop the use of the said premises for carrying out such business activities. A copy of the said letter was also forwarded to the West Bengal Pollution Control Board. A copy of the letter dated 14th December, 2022 is annexed hereto and marked as **“Annexure C”**.
10. However, to the utter surprise, in spite of the specific directions given by the respondent – West Bengal Pollution Control Board, no action has been taken by the Police Authorities till date for reasons not known to the applicant.
11. Upon following up, the applicant has been recently informed by the police authorities that the Pollution Control Board has the power to take appropriate action for non-compliance and not the police.
12. The applicant states that the said unit is carrying out its operations without any licence and/or permission from the Pollution Control Board. In any event, no such pollution causing unit can operate in such a densely populated area. The life of the applicant and his family members are at stake due to the addition of pollutants in such enormous quantities into the air. The applicant cannot bear the environmental pollution caused by the said unit.
13. The applicant, being unable to bear the pollution caused by the unit of the Private Respondent no. 10 has also written letters dated 6th May, 2024 and 1st July, 2025 to the Owners of the said property, Respondent No. 9 but save and except assurances, nothing was done by the owners of the said property. Copy of such letters are annexed hereto and collectively marked as **“Annexure D”**.
14. Left with no other option, the applicant made a detailed representation on 8th September, 2025 to the respondent authorities and called upon them to immediately take steps to stop the operations of the said unit carrying on business by Shanti Ranjan Ghosh under the name and style of “Mahamaya Mistanna Bhandar” at 318, Chittaranjan Avenue, Kolkata,

and save the applicant from the enormous pollution which is being suffered by him each and every minute. A copy of the said representation dated 8th September, 2025 is annexed hereto and marked as **“Annexure E”**.

15. In spite of receipt of the aforesaid written representation, the respondent authorities took no step and/or action to stop the operation of the said unit of the private respondent no. 10.
16. The applicant states and submits that the aforesaid activities of the private respondent no. 10 is seriously affecting the environment as well as the applicant and other human being living around the said unit. The private respondent no. 10 is carrying out its unit in complete violation of the Environmental (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1991. The entire operation is being done by the said unit without compliance of the provisions of the said statute and the rules framed thereunder. The respondent authorities have, however, turned a blind eye and a deaf ear in the present matter.
17. For reasons unknown, the respondent authorities have not taken any action and/or steps and/or measures against the wrong doers despite being aware and/or having notice of the same. The inaction on the part of the respondent authorities have encouraged the wrong doers to continue with the said unit.
18. The applicant states that the present application has been filed, inter alia, due to the inaction and/or non-action on the part of the respondent authorities in allowing the operation of the said unit of the private respondent no. 10 which is causing enormous environmental pollution and hazards.
19. The applicant states that due to the operation of the unit of the private respondent no. 10, the air quality of the entire locality has deteriorated and is deteriorating every passing day.
20. The applicant submits that the respondent authorities are under statutory duty and obligation to stop the operation of the said pollution causing unit of the private respondent no. 10.

21. The applicant states and submits that the applicant has a fundamental right under Article 21 of the Constitution of India to live in a pollution free environment and a healthy air to breath.
22. The applicant submits that no person has any legal right and/or authority to pollute the environment and air or cause hazards to the public at large.
23. The applicant submits that under the aforesaid facts and circumstances, it is a fit case wherein this Learned Tribunal should exercise its powers and jurisdiction under the National Green Tribunal Act, 2010 and pass an order to protect, preserve and conserve the air and environment.
24. The applicant submits that if the operation of the said unit of the private respondent no. 10 is allowed to be operated, the air quality would be completely destroyed making it unfit for breathing which would cause irreparable loss and injury and there would be great danger to the environment and blatant violation of the Air (Prevention and Control) Act and other pollution laws.
25. The applicant submits that there exists an immediate necessity for passing of an interim order by this Learned Tribunal since the illegal activities are going on each and every day.
26. In the absence of an appropriate order and/or direction by this Learned Tribunal, the private respondent no. 10 would continue with the illegal and wrongful operation of the said unit and cause environmental pollution.
27. The applicant has made out a strong prima facie case for intervention of this Learned Tribunal. There is extreme urgency in the matter since the illegal activities are being carried out each and every day. The balance of convenience is in favour of passing interim order.
28. The applicant craves leave to amend, alter and modify the grounds if necessary.
29. There is no other alternative and/or efficacious and speedy remedy available to the applicant and the relief as prayed for herein below if

granted would save and protect, preserve and conserve the air and the environment.

30. The applicant has not moved any application and/or filed any other case or proceeding before any Court of law on the same and similar cause of action.
31. This application is made bonafide and in the interest of justice.

GROUND:

Being aggrieved by and/or dissatisfied with the illegal activities on the part of the respondent authorities, the applicant begs to move the application before this Learned Tribunal, inter alia, amongst other :-

- I. **FOR THAT** the unit of the private respondent no. 10 uses wood, coal and charcoal fired clay ovens for preparation of its products for which the unit discharges continuous black smoke, fuel, toxic and poisonous gases causing enormous and extensive air pollution leading to serious health problems to the entire family of the applicant as well as to the other residents of the locality.
- II. **FOR THAT** the black smoke emitted from the said unit engulfs the entire locality from the morning till late night. The entire surroundings become dark in view of the smoke and the fumes emanating from the said unit. The micro coal particles discharged from the said unit makes the air heavy and completely damages the air quality making it very difficult for humans to breathe.
- III. **FOR THAT** the unit, in course of its operations, releases huge quantity of harmful gases including carbon-di-oxide, carbon-mono-oxide and nitrogen-oxides.
- IV. **FOR THAT** the operation of the unit has caused eye problems and congestions to the family members of the applicant as well as other people residing at the locality. The coal particles have accumulated

and are accumulating in various parts and portions of the building making the entire building unfit for human habitation.

- V. **FOR THAT** the applicant along with the other neighbours have repeatedly raised their objections regarding the operation of the said unit, however, such objections had no impact on the said unit.
- VI. **FOR THAT** the respondent authorities have shown complete reluctance, bothered free, unwillingness in the present matter in not taking any steps and/or measures against the unit of the private respondent no. 10 which is operating a unit causing enormous and excessive environmental pollution.
- VII. **FOR THAT** the inaction and non-action on the part of the respondent authorities are completely illegal, wrongful, bad in law and without any basis.
- VIII. **FOR THAT** the applicant has also put this matter before the owners of the property for their action but to the utter dismay of the applicant the owner being the respondent no. 9 herein, has turned the deaf ear and a blind eye to the complaint of the applicant.
- IX. **FOR THAT** by a complaint letter dated 14th October, 2022, the applicant has lodged his grievances before the various authorities including the Pollution Control Board narrating the entire position but no fruitful steps have been taken by the said authorities.
- X. **FOR THAT** on or about 23rd November, 2022, the applicant was informed that the respondent – West Bengal Pollution Control Board by a letter dated 21st November, 2022, directed the Officer-in-Charge of the Girish Park Police Station to see that the said unit runs its activities only after obtaining necessary statutory licences from the statutory authorities. It was also indicated in the said letter that the said unit will also be required to obtain ‘consent to operate’ of the State Board in case manufacturing of sweet meats is done at the site in question. It was also mentioned in the said

letter that in case of non-compliance the Officer-in-Charge would be at liberty to take appropriate action in accordance with law with an intimation to the State Board and the complainant.

- XI. **FOR THAT** in spite of the specific directions given by the Respondent No. 4, West Bengal Pollution Control Board, no action has been taken by the Police Authorities till date for reasons not known to the applicant.
- XII. **FOR THAT** the said unit is carrying out its operations without any licence and/or permission from the Pollution Control Board. In any event, no such pollution causing unit can operate in such a densely populated area. The life of the applicant and his family members are at stake. The applicant cannot bear the environmental pollution caused by the said unit.
- XIII. **FOR THAT** the applicant made a detailed representation on 8th September, 2025 to the respondent authorities and called upon them to immediately take steps to stop the operations of the said unit carrying on business by Mr. Shanti Ranjan Ghosh under the name and style of “Mahamaya Mistanna Bhandar” at 318, Chittaranjan Avenue, Kolkata, and save the applicant from the enormous pollution which is being suffered by him each and every minute.
- XIV. **FOR THAT** in spite of receipt of the aforesaid written representation, the respondent authorities took no step and/or action to stop the operation of the said unit of the private Respondent no. 10.
- XV. **FOR THAT** the aforesaid activities of the Private Respondent No. 10 is seriously affecting the environment as well as the applicant and other human being living around the said unit. The Private Respondent No. 10 is carrying out its unit in complete violation of the Environmental (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1991. The entire operation is being done by the said unit without compliance of the provisions of the said statute and the rules framed thereunder. The respondent authorities have, however, turned a blind eye and a deaf ear in the present matter.
- XVI. **FOR THAT** the respondent authorities have not taken any action and/or steps and/or measures against the wrong doers despite

being aware and/or having notice of the same. The inaction on the part of the respondent authorities have encouraged the wrong doers to continue with the said unit.

- XVII. **FOR THAT** the present application has been filed, inter alia, due to the inaction and/or non-action on the part of the respondent authorities in allowing the operation of the said unit of the private respondent no. 10 which is causing enormous environmental pollution and hazards.
- XVIII. **FOR THAT** due to the operation of the unit of the private respondent no. 10, the air quality of the entire locality has deteriorated and is deteriorating every passing day.
- XIX. **FOR THAT** the respondent authorities are under statutory duty and obligation to stop the operation of the said pollution causing unit of the Private Respondent No. 10.
- XX. **FOR THAT** the applicant has a fundamental right under Article 21 of the Constitution of India to live in a pollution free environment and a healthy air to breath.
- XXI. **FOR THAT** no person has any legal right and/or authority to pollute the environment and air or cause hazards to the public at large.
- XXII. **FOR THAT** under the aforesaid facts and circumstances, it is a fit case wherein this Learned Tribunal should exercise its powers and jurisdiction under the National Green Tribunal Act, 2010 and pass an order to protect, preserve and conserve the air and environment.
- XXIII. **FOR THAT** if the operation of the said unit of the private respondent no. 10 is allowed to be operated, the air quality would be completely destroyed making it unfit for breathing which would cause irreparable loss and injury and there would be great danger to the environment and blatant violation of the Air (Prevention and Control) Act and other pollution laws.

XXIV. **FOR THAT** there exists an immediate necessity for passing of an order by this Learned Tribunal since the illegal activities are going on each and every day.

XXV. **FOR THAT** the present facts and circumstances warrants immediate intervention of the Learned Tribunal by passing an appropriate order upon the respondent authorities in exercise of the powers vested upon it under the National Green Tribunal Act, 2010.

LIMITATION: –

The present application is being filed within the prescribed time period provided under section 14(3) of the National Green Tribunal, 2010. The applicant states that the unit of the private respondent no. 10 is in operation at each and every day and on its each day of operation the unit is causing air and environmental pollution. The pollution is being caused on each and every day. The applicant states that this application is within the period of limitation and the cause of action is continuing till today.

INTERIM PRAYER :-

It is specifically prayed that this Hon'ble Tribunal may be pleased to pass the following interim reliefs: –

- a) To direct the concerned respondent authorities **to forthwith stop the operation** of the unit of the Private Respondent No. 10 carrying on business under the name and style of “Mahamaya Mithanna Bhandar” at 318, Chittaranjan Avenue, Police Station – Girish Park, Kolkata – 700 006.
- b) To direct the concerned respondent authorities **to comply and/or act in accordance with the provisions** of the Environment (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1981 and other pollution control laws.
- c) To direct the concerned respondent authorities **to take steps and/or initiate legal proceedings** in accordance with law against the polluters to prevent the environment.
- d) Such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper for the ends of justice.
- e) Ad-interim orders in terms of prayers above;
- f) Costs;

Such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper for the ends of justice and to protect human life and environment.

PRAYER: –

In view of the above facts and circumstances, it is humbly prayed before this Hon'ble Tribunal to pass the following reliefs: –

- a) To direct the concerned respondent authorities to forthwith stop the operation of the unit of the private respondent no. 10 carrying on business under the name and style of “Mahamaya Mithanna Bhandar” at 318, Chittaranjan Avenue, Police Station – Girish Park, Kolkata – 700 006;
- b) To direct the concerned respondent authorities to comply and/or act in accordance with the provisions of the Environment (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1981 and other pollution control laws.
- c) To direct the concerned respondent authorities to take steps and/or initiate legal proceedings in accordance with law against the polluters to prevent the environment;
- d) Such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper for the ends of justice.

:PANTHU RAI

ADVOCATE

F-1296/2016

Email: panthu92@gmail.com

Contact: +91- 9163300923

SL. NO. 35

17

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, FINANCE CENTRE
3rd FLOOR, NEW TOWN, KOLKATA

(Under Section 18(1) read with Section 14, 15 and 17 of The
National Green Tribunal Act, 2010)

Original Application No. _____ of 2025/EZ

IN THE MATTER OF:

SHAILESH KUMAR SINGH...

APPLICANT

VERSUS

STATE OF WEST BENGAL AND

OTHERS...

RESPONDENT

AFFIDAVIT

I, Shailesh Kumar Singh, son of late Uday Shankar Singh, residing at 318, Chittaranjan Avenue, 3rd Floor, Police Station: Girish Park, Kolkata – 700 006, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above-mentioned Original Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction.

Shailesh Kumar Singh

DEPONENT

Solemnly affirm and declared
before me on Identification

Asis Kumar Sen

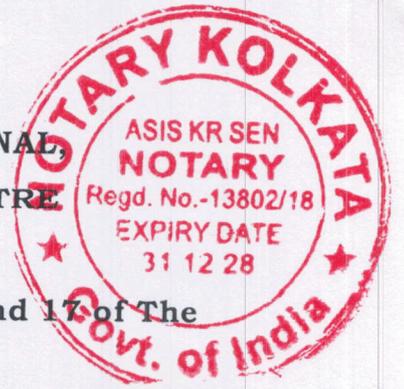
ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Reg. No.- 13802/18

IDENTIFIED BY ME

Subrata Santra
Advocate

WB/129/25

23 DEC 2025

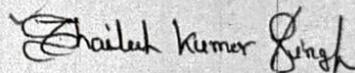


VERIFICATION

Verified on this 23 day of decent 12025 at 318, Chittaranjan Avenue, 3rd Floor,
Police Station: Girish Park, Kolkata - 700 006 that the contents of the above
affidavit are true and correct. No part of it is false and nothing material has
been concealed there from.

Identified By:


Advocate
F/1206/2011



DEPONENT

Annexure - 'A'

19

SHREYA CHOUDHARY

Advocate

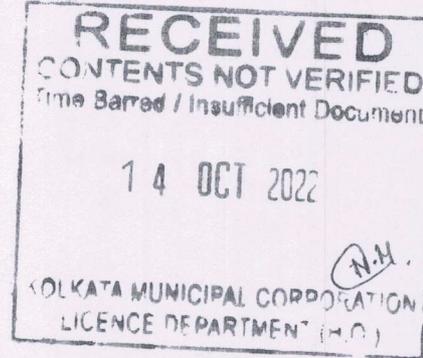
Address

11/1D, Priyanath Mallick Road
Kolkata- 700025

E-mail: choudharyshreya87@yahoo.com
M: 9836543806

6, Old Post Office Street, Room No.66
1st Floor, Kolkata-700001
High. Court, Calcutta

Date: October 14, 2022



To
1. License Officer,
License Department
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

2. The Director General (License),
The Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

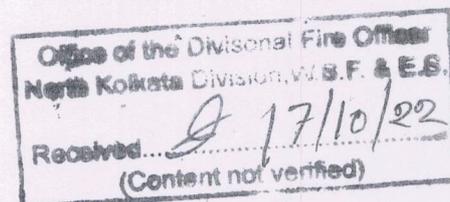
3. Municipal Commissioner
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

4. Food Safety and Standards Authority of India
Eastern Region, 6th floor, Benfish Tower,
31, Street Number 2,
GN Block, Sector V, Bidhannagar,
Kolkata - 700091

→ Content not
verified
Recd on 19/10/22
S/N

5. The Officer-in-Charge,
Laibazar Fire Station, North Kolkata Division,
West Bengal Fire & Emergency Services,
P-1/42, William Kerry Sarani,
Kolkata - 700 001

6. The Divisional Officer,
Divisional Office-B,
West Bengal Fire & Emergency Services,
Laibazar Fire Station,
P-1/42, William Kerry Sarani,
Kolkata-700001



[Handwritten signature]

7. The Commissioner,
West Bengal Fire & Emergency Services,
Government of West Bengal,
Bikash Bhavan, South Block,
Sector-I, Salt Lake City,
Kolkata 700 091

SHREYA CHOUDHARY

Advocate

6, Old Post Office Street, Room No.66
1st Floor, Kolkata-700001
High Court, Calcutta

Address

11/1D, Priyanath Mallick Road
Kolkata- 700025
E-mail:choudharyshreya87@yahoo.com
M: 9836543806

Date: October 14, 2022

To

1. License Officer,
License Department
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

2. The Director General (License),
The Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

3. Municipal Commissioner
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013

4. Food Safety and Standards Authority of India
Eastern Region, 6th floor, Benfish Tower,
31, Street Number 2,
GN Block, Sector V, Bidhannagar,
Kolkata - 700091

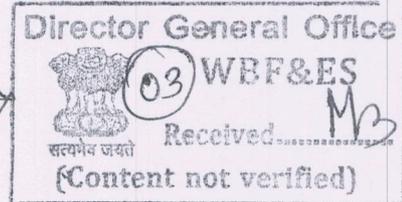
5. The Officer-in-Charge,
Lalbazar Fire Station, North Kolkata Division,
West Bengal Fire & Emergency Services,
P-1/42, William Kerry Sarani,
Kolkata - 700 001

6. The Divisional Officer,
Divisional Office-B,
West Bengal Fire & Emergency Services,
Lalbazar Fire Station,
P-1/42, William Kerry Sarani,
Kolkata-700001

7. The Additional Chief Secretary,
Department Fire & Emergency Services,
Bikash Bhavan, South Block, 2nd Floor,
Sector-I, Salt Lake City,
Kolkata 700 091

✓ 8. The Additional Director General,
West Bengal Fire & Emergency Services,
Government of West Bengal,
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016

✓ 9. The Director General,
West Bengal Fire & Emergency Services,
Government of West Bengal,
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016



14/10/2022

✓ 10. West Bengal Fire & Emergency Services Department
License Section
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016

11. West Bengal Pollution Control Board
Paribesh Bhavan, (Member Secretary)
10A, Broadway Road,
LA-Block, Sector III, Bidhannagar,
Kolkata - 700106



✓ 12. Officer in Charge,
Girish Park Police Station
138, Ramdulal Sarkar Street,
Manicktala, Azad Hind Bag,
Kolkata-700006

RECEIVED
CONTAIN NOT VERIFIED
Date 15/10/22 athrs

Girish Park Police Station
Kolkata

RECEIVED
Contents not Verified

14/10/22

✓ 13. The Deputy Commissioner of Police
Central Division
138, S. N. Banerjee Road,
Kolkata - 700 013

Deputy Commissioner of Police
Central Division, Kolkata

✓ 14. Commissioner of Police, Kolkata
18, Lalbazar Street,
Kolkata - 700001

Office of the Jt Commissioner of Police (Rtgs)
(Board Section), Kolkata

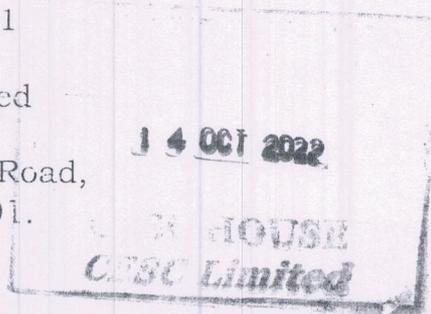
Received 17-10-22

Contents not Verified

Signature

15. Labour Commissionerate,
Government of West Bengal
6, Church Lane, 3rd Floor,
Kolkata - 700001

✓ 16. CESC Limited
"CESE House"
1, Chowringhee Road,
Kolkata - 700 001.



17. The Central Electricity Authority
Constituted under the Electricity Act, 2003
Sewa Bhawan, R. K. Puram,
New Delhi-110066

18. The District Engineer (Northern District)
CESC Limited
226A & B, Acharya Prafulla Chandra Road
Kolkata - 700 004.



19. The Chairperson,
Constituted under the Electricity Act, 2003
Sewa Bhawan, R. K. Puram,
New Delhi-110066

20. Joint Chief Controller of Explosives
Petroleum and Explosives Safety Organization
Esplanade East, 1st Floor
Side Kanhu Dahar
Chowringhee North
Bow barracks,
Kolkata-700069

Am
14/10
Jt. Chief Controller of Explosives
East Circle, Kolkata
শ্রী জয়েন্ট মুখ্য বিস্ফোরক নিয়ন্ত্রক
১৫ বোম্বা, চৌরঙ্গী

My Client:

Shailesh Kumar Singh, of 318, Chittaranjan Avenue,
Police Station : Girish Park, Kolkata – 700 006

Re:

Illegal and unauthorized business of sweet-meat shop by
the name of “Mahamaya Mistanna Bhandar” being run
from 318, Chittaranjan Avenue, Ground Floor, Kolkata –
700006 without license.

Sirs/Madams,

Under instructions received from my client, being Shailesh Kumar Singh,
residing at 318, Chittaranjan Avenue, Police Station – Girish Park, Kolkata –
700006, the instant letter is being addressed to multiple departments and
authorities from which separate and specific licenses and permissions are
mandatorily required to be obtained for the purpose of running the
captioned business of sweetmeat shop from the aforesaid premises. In this
context, I humbly request each individual addressees to look into the
relevant portion of this letter corresponding to their respective
duties/obligations/concerns. Please note the following:

1. The building and/or structure situated on the premises being 318,
Chittaranjan Avenue, Kolkata – 700006 is an old, dilapidated building
and is in a dangerous and ruinous state. At present, one of the major
concerns for the said building is the various illegal businesses being

run from the said premises without any license whatsoever. Further the building is having a single egress and outgress and in case of any mishap or accident, all the residents will be trapped inside. Further the wire and cables of the building are in very dilapidated condition and any short circuit will lead to major fire outbreak. Further the building is a residential property which is being used for commercial purpose without and permission and sanction.

2. One Shanti Ranjan Ghosh runs a sweet-meat shop by the name of "Mahamaya Mistanna Bhandar" from the ground floor of the northern side of the said building without any license from the appropriate authorities. The violations committed in running the said business are as follows:

i) **Violation of Kolkata Municipal Corporation Acts and Norms thereunder:**

My client has come to learn that the said Shanti Ranjan Ghosh has not obtained any license or Certificate of Enlistment from the Kolkata Municipal Corporation. Even if granted, the said Shanti Ranjan Ghosh has not renewed the said license as stipulated under the Act. The said Shanti Ranjan Ghosh has been using the premises for commercial purposes on a main road and has established a sweat-meat shop without any permission as inter alia, envisaged under Sections 424, 425, 435 and 435A of the Kolkata Municipal Corporation Act, 1980. Along with the sweet-meat shop, the said Shanti Ranjan Ghosh further runs an establishment for making and/or manufacturing sweet-meat products from the said premises, without any license whatsoever.

The establishment and continuous operation of the business is absolutely in violation of the provisions of the Kolkata Municipal Corporation Act, 1980. The said Shanti Ranjan Ghosh also does not possess any license and/or permission and/or necessary sanction of the other authorities including the other addressees of this letter. For such violation of law, the Municipal Commissioner of the Kolkata Municipal Corporation is duty bound to take effective and necessary steps. The food kept/cooked in the said premises are unhygienic and not as per the standards set by the relevant Act and Rules and therefore, the same is unfit for human consumption and, in any event, the said entire business is being run absolutely illegally and unlawfully.

As such, I call upon the License Officer, Director General (License) and Municipal Commissioner of the Kolkata Municipal Corporation to take immediate and effective steps to stop the said business in the said premises.

ii) **Violation of Food Safety and Standards Authority of India Acts and Rules thereunder:**

Being a sweet-meat shop operator, the said Shanti Ranjan Ghosh is duty bound to follow the rules and regulations and the provisions contained in the Food Safety and Standards Act, 2006 and Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. Under the said Act and the Regulations, the said Shanti Ranjan Ghosh is obliged to apply for and obtain a license from your department under Section 31(3) of the aforesaid Act read with Regulation 2.1.3 of the said Regulations.

However, my client has come to learn and have reasons to believe that the said Shanti Ranjan Ghosh has not obtained any such license or permission from your esteemed authority. The said Shanti Ranjan Ghosh is also cooking and manufacturing food items which is unsafe for consumption and of substandard quality, thereby exposing the lives of the public at large to immense risk. It is also mandatory to mention the FSSAI license or the registration number at the concerned place of business.

As such, in view of the said violations and the absolutely illegal eating business being run by the said Shanti Ranjan Ghosh, I call upon you to immediate exercise your powers under the said Act and further penalize and/or punish the said Shanti Ranjan Ghosh under Section 63 and 64 of the said Act.

iii) **Violation of West Bengal Fire & Emergency Services Acts and Rules thereunder:**

For the purpose of running a sweet-meat shop, the said Shanti Ranjan Ghosh is obliged to obtain a certificate from the West Bengal Fire and Emergency Services Department. Fire Safety Certificates are issued under Section 11C of the West Bengal Fire Services (Fire Prevention and Fire Safety) Rules, 2003.

The building concerned is situated in a densely populated area. The said business and/or the portion occupied by the said Shanti Ranjan Ghosh is a storage to various inflammable and hazardous substances or materials including gas cylinders, which are highly risky for the inhabitants of the building and also for the public at large. As such, licenses under the West Bengal Fire Safety (Fire License) Rules, 2004 is also a mandatory requirement for running the business. There is complete bar on businesses being run without a Fire License and/or a Fire NOC from your esteemed department. However, in violation of all the provisions of the aforesaid Acts, the said

Shanti Ranjan Ghosh has been running the said business from the said premises.

As such, I call upon you to immediately take steps to stop the said sweet-meat shop from the said premises, in exercise of the powers under the Regulations and the Rules.

iv) **Violation of West Bengal Pollution Control Board Acts and Rules thereunder:**

In stark disregard of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the said Shanti Ranjan Ghosh has been running the business without any Certificate or license from your esteemed authority. The said Shanti Ranjan Ghosh is obliged to obtain a "Consent to Establish" and a "Consent to Operate" from your esteemed authority under the provisions of the aforesaid Acts in order to establish and carry on the said business. However, my client has come to learn that no such consent or permission has been obtained by the said Shanti Ranjan Ghosh from your authority. There is complete prohibition on such illegal business under Section 25 of the Water Act, 1974 and Section 21 of the Air Act, 1981.

In view thereof, I call upon you to take all possible steps against the erring personnel, i.e., the said Shanti Ranjan Ghosh for myriad violations of the provisions of the aforesaid Acts and the Rules made thereunder.

v) **Violation of Police Acts and Rules thereunder:**

It is mandatory for the said Shanti Ranjan Ghosh to obtain a permission from the concerned Police authorities. However, in violation of Section 39 of the Calcutta Police Act, 1866 and Section 22 of the Calcutta Suburban Police Act, 1866, the said Shanti Ranjan Ghosh has been running the said business, thereby exposing the lives of the inhabitants thereof to great risk.

In view thereof, I call upon you to exercise powers under Section 18 of the Calcutta Suburban Police Act, 1866 and forfeit all the movable properties found in the said shop.

vi) **Violation of Labour Acts and Rules thereunder:**

Along with the sweet-meat shop, the said Shanti Ranjan Ghosh further runs an establishment for making and/or manufacturing sweet-meat products from the said premises, without any license whatsoever. The said establishment is being run without any license under Section 16 of the West Bengal Shops and Establishments Act, 1963 and the Rules made thereunder. The said Shanti Ranjan Ghosh has never applied for obtaining any license under the said Act before your

esteemed authority and therefore, the entire business is illegal. My client has come to learn that various labourers work in the said establishment, however, the said Shanti Ranjan Ghosh has not taken any labour license.

vii) Violation of CESC Acts and Rules thereunder:

The occupiers occupying different portions of the said building are being supplied electricity by CESC Limited in an indiscriminate manner showing no concern for the safety and security of the building and its occupiers. The electricity lines have been drawn at the instance of the occupiers inside the building in a haphazard manner and cobwebs of low-hanging live electric wires are common features at every floor of the said building.

It has now also been revealed that absolutely inferior quality materials and electrical appliances were used while supplying electricity to the occupiers compromising security of the building and safety of human lives.

Large numbers of occupier have even started committing theft of electricity at the said building.

I hereby call upon you to forthwith make and inspection at the said premises so as to ascertain the present Electrical conditions at the said premises as to prevent accident and to ensure safety of human life and property.

viii) Violation of Liquefied Petroleum Gas Acts and Rules thereunder:

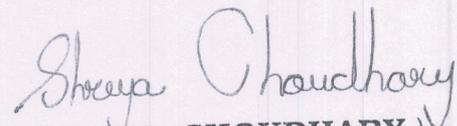
The said Shanti Ranjan Ghosh further possesses and utilizes LPG (Liquefied Petroleum Gas) for his business and/or commercial purposes without any license from the appropriate authorities. Under Section 3 of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000, there is a complete bar and/or restriction on unauthorized use of LPG.

3. It is clear therefrom that the said Shanti Ranjan Ghosh in question has established a business which is completely illegal and is running the said business without any license, permission, consent or certificate from any of the above-mentioned authorities. Such act renders the entire business liable to be stopped forthwith. Such violations have resulted in exposing the lives of people to great risk and peril. Without the above certificates, licenses, consents and permissions, the said Shanti Ranjan Ghosh has no right to carry on business from the said premises.
4. In such circumstances, I call upon all the addressees including the Municipal Commissioner, Kolkata Municipal Corporation and the Office-in-Charge of the Girish Park Police Station to take immediate

and effective steps to stop the business and trade and remove all materials connected therewith from the said premises. I further call upon all the addressees of the instant letter to take immediate steps under the applicable provisions as mentioned hereinbefore and discharge your respective duties under the Act.

5. I request you to take such steps within a reasonable time, preferably within 15 (fifteen) days from the date of receipt of the instant notice or representation, failing which my client shall be constrained to initiate appropriate legal proceedings before the appropriate forum, at your sole risk, cost, responsibility and consequences.

Regards,


(SHREYA CHOUDHARY)
Advocate

SHREYA CHOUDHARY
Advocate

6, Old Post Office Street, Room No.66
1st Floor, Kolkata-700001
High Court, Calcutta

Address

11/1D, Priyanath Mallick Road
Kolkata- 700025
E-mail:choudharyshreya87@yahoo.com
M: 9836543806

27

Date: October 14, 2022

To

1. License Officer,
License Department
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013
2. The Director General (License),
The Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013
3. Municipal Commissioner
Kolkata Municipal Corporation
5, S. N. Banerjee Road
Kolkata - 700013
4. Food Safety and Standards Authority of India
Eastern Region, 6th floor, Benfish Tower,
31, Street Number 2,
GN Block, Sector V, Bidhannagar,
Kolkata - 700091
5. The Officer-in-Charge,
Lalbazar Fire Station, North Kolkata Division,
West Bengal Fire & Emergency Services,
P-1/42, William Kerry Sarani,
Kolkata - 700 001
6. The Divisional Officer,
Divisional Office-B,
West Bengal Fire & Emergency Services,
Lalbazar Fire Station,
P-1/42, William Kerry Sarani,
Kolkata-700001
7. The Additional Chief Secretary,
Department Fire & Emergency Services,
Bikash Bhavan, South Block, 2nd Floor,
Sector-I, Salt Lake City,
Kolkata 700 091

Department
Emergency Services
Govt. of West Bengal
19 OCT 2022
RECEIVED

8. The Additional Director General,
West Bengal Fire & Emergency Services,
Government of West Bengal,
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016

9. The Director General,
West Bengal Fire & Emergency Services,
Government of West Bengal,
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016

10. West Bengal Fire & Emergency Services Department
License Section
13D, Mirza Ghalib Street,
Esplanade, Janbazar, Taltala,
Kolkata - 700016

11. West Bengal Pollution Control Board
Paribesh Bhavan,
10A, Broadway Road,
LA- Block, Sector III, Bidhannagar,
Kolkata - 700106

12. Officer in Charge,
Girish Park Police Station
138, Ramdulal Sarkar Street,
Manicktala, Azad Hind Bag,
Kolkata-700006

13. The Deputy Commissioner of Police
Central Division
138, S. N. Banerjee Road,
Kolkata - 700 013

14. Commissioner of Police, Kolkata
18, Lalbazar Street,
Kolkata - 700001

15. Labour Commissionerate,
Government of West Bengal
6, Church Lane, 3rd Floor,
Kolkata - 700001

16. CESC Limited
"CESE House"
1, Chowringhee Road,
Kolkata - 700 001.

17. The Central Electricity Authority
Constituted under the Electricity Act, 2003
Sewa Bhawan, R. K. Puram,
New Delhi-110066

18. The District Engineer (Northern District)
CESC Limited
226A & B, Acharya Prafulla Chandra Road
Kolkata - 700 004.

19. The Chairperson,
Constituted under the Electricity Act, 2003
Sewa Bhawan, R. K. Puram,
New Delhi-110066

20. Joint Chief Controller of Explosives
Petroleum and Explosives Safety Organization
Esplanade East, 1st Floor
Sido Kanhu Dahar
Chowringhee North
Bow barracks,
Kolkata-700069

My Client:

Shailesh Kumar Singh, of 318, Chittaranjan Avenue,
Police Station : Girish Park, Kolkata - 700 006

Re:

Illegal and unauthorized business of sweet-meat shop by
the name of "Mahamaya Mistanna Bhandar" being run
from 318, Chittaranjan Avenue, Ground Floor, Kolkata -
700006 without license.

Sirs/Madams,

Under instructions received from my client, being Shailesh Kumar Singh, residing at 318, Chittaranjan Avenue, Police Station - Girish Park, Kolkata - 700006, the instant letter is being addressed to multiple departments and authorities from which separate and specific licenses and permissions are mandatorily required to be obtained for the purpose of running the captioned business of sweetmeat shop from the aforesaid premises. In this context, I humbly request each individual addressees to look into the relevant portion of this letter corresponding to their respective duties/obligations/concerns. Please note the following:

1. The building and/or structure situated on the premises being 318, Chittaranjan Avenue, Kolkata - 700006 is an old, dilapidated building and is in a dangerous and ruinous state. At present, one of the major concerns for the said building is the various illegal businesses being

run from the said premises without any license whatsoever. Further the building is having a single egress and outgress and in case of any mishap or accident, all the residents will be trapped inside. Further the wire and cables of the building are in very dilapidated condition and any short circuit will lead to major fire outbreak. Further the building is a residential property which is being used for commercial purpose without and permission and sanction.

2. One Shanti Ranjan Ghosh runs a sweet-meat shop by the name of "Mahamaya Mistanna Bhandar" from the ground floor of the northern side of the said building without any license from the appropriate authorities. The violations committed in running the said business are as follows:

i) **Violation of Kolkata Municipal Corporation Acts and Norms thereunder:**

My client has come to learn that the said Shanti Ranjan Ghosh has not obtained any license or Certificate of Enlistment from the Kolkata Municipal Corporation. Even if granted, the said Shanti Ranjan Ghosh has not renewed the said license as stipulated under the Act. The said Shanti Ranjan Ghosh has been using the premises for commercial purposes on a main road and has established a sweet-meat shop without any permission as inter alia, envisaged under Sections 424, 425, 435 and 435A of the Kolkata Municipal Corporation Act, 1980. Along with the sweet-meat shop, the said Shanti Ranjan Ghosh further runs an establishment for making and/or manufacturing sweet-meat products from the said premises, without any license whatsoever.

The establishment and continuous operation of the business is absolutely in violation of the provisions of the Kolkata Municipal Corporation Act, 1980. The said Shanti Ranjan Ghosh also does not possess any license and/or permission and/or necessary sanction of the other authorities including the other addressees of this letter. For such violation of law, the Municipal Commissioner of the Kolkata Municipal Corporation is duty bound to take effective and necessary steps. The food kept/cooked in the said premises are unhygienic and not as per the standards set by the relevant Act and Rules and therefore, the same is unfit for human consumption and, in any event, the said entire business is being run absolutely illegally and unlawfully.

As such, I call upon the License Officer, Director General (License) and Municipal Commissioner of the Kolkata Municipal Corporation to take immediate and effective steps to stop the said business in the said premises.

ii) **Violation of Food Safety and Standards Authority of India Acts and Rules thereunder:**

Being a sweet-meat shop operator, the said Shanti Ranjan Ghosh is duty bound to follow the rules and regulations and the provisions contained in the Food Safety and Standards Act, 2006 and Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. Under the said Act and the Regulations, the said Shanti Ranjan Ghosh is obliged to apply for and obtain a license from your department under Section 31(3) of the aforesaid Act read with Regulation 2.1.3 of the said Regulations.

However, my client has come to learn and have reasons to believe that the said Shanti Ranjan Ghosh has not obtained any such license or permission from your esteemed authority. The said Shanti Ranjan Ghosh is also cooking and manufacturing food items which is unsafe for consumption and of substandard quality, thereby exposing the lives of the public at large to immense risk. It is also mandatory to mention the FSSAI license or the registration number at the concerned place of business.

As such, in view of the said violations and the absolutely illegal eating business being run by the said Shanti Ranjan Ghosh, I call upon you to immediate exercise your powers under the said Act and further penalize and/or punish the said Shanti Ranjan Ghosh under Section 63 and 64 of the said Act.

iii) **Violation of West Bengal Fire & Emergency Services Acts and Rules thereunder:**

For the purpose of running a sweet-meat shop, the said Shanti Ranjan Ghosh is obliged to obtain a certificate from the West Bengal Fire and Emergency Services Department. Fire Safety Certificates are issued under Section 11C of the West Bengal Fire Services (Fire Prevention and Fire Safety) Rules, 2003.

The building concerned is situated in a densely populated area. The said business and/or the portion occupied by the said Shanti Ranjan Ghosh is a storage to various inflammable and hazardous substances or materials including gas cylinders, which are highly risky for the inhabitants of the building and also for the public at large. As such, licenses under the West Bengal Fire Safety (Fire License) Rules, 2004 is also a mandatory requirement for running the business. There is complete bar on businesses being run without a Fire License and/or a Fire NOC from your esteemed department. However, in violation of all the provisions of the aforesaid Acts, the said

Shanti Ranjan Ghosh has been running the said business from the said premises.

As such, I call upon you to immediately take steps to stop the said sweet-meat shop from the said premises, in exercise of the powers under the Regulations and the Rules.

iv) **Violation of West Bengal Pollution Control Board Acts and Rules thereunder:**

In stark disregard of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the said Shanti Ranjan Ghosh has been running the business without any Certificate or license from your esteemed authority. The said Shanti Ranjan Ghosh is obliged to obtain a "Consent to Establish" and a "Consent to Operate" from your esteemed authority under the provisions of the aforesaid Acts in order to establish and carry on the said business. However, my client has come to learn that no such consent or permission has been obtained by the said Shanti Ranjan Ghosh from your authority. There is complete prohibition on such illegal business under Section 25 of the Water Act, 1974 and Section 21 of the Air Act, 1981.

In view thereof, I call upon you to take all possible steps against the erring personnel, i.e., the said Shanti Ranjan Ghosh for myriad violations of the provisions of the aforesaid Acts and the Rules made thereunder.

v) **Violation of Police Acts and Rules thereunder:**

It is mandatory for the said Shanti Ranjan Ghosh to obtain a permission from the concerned Police authorities. However, in violation of Section 39 of the Calcutta Police Act, 1866 and Section 22 of the Calcutta Suburban Police Act, 1866, the said Shanti Ranjan Ghosh has been running the said business, thereby exposing the lives of the inhabitants thereof to great risk.

In view thereof, I call upon you to exercise powers under Section 18 of the Calcutta Suburban Police Act, 1866 and forfeit all the movable properties found in the said shop.

vi) **Violation of Labour Acts and Rules thereunder:**

Along with the sweet-meat shop, the said Shanti Ranjan Ghosh further runs an establishment for making and/or manufacturing sweet-meat products from the said premises, without any license whatsoever. The said establishment is being run without any license under Section 16 of the West Bengal Shops and Establishments Act, 1963 and the Rules made thereunder. The said Shanti Ranjan Ghosh has never applied for obtaining any license under the said Act before your

esteemed authority and therefore, the entire business is illegal. My client has come to learn that various labourers work in the said establishment, however, the said Shanti Ranjan Ghosh has not taken any labour license.

vii) Violation of CESC Acts and Rules thereunder:

The occupiers occupying different portions of the said building are being supplied electricity by CESC Limited in an indiscriminate manner showing no concern for the safety and security of the building and its occupiers. The electricity lines have been drawn at the instance of the occupiers inside the building in a haphazard manner and cobwebs of low-hanging live electric wires are common features at every floor of the said building.

It has now also been revealed that absolutely inferior quality materials and electrical appliances were used while supplying electricity to the occupiers compromising security of the building and safety of human lives.

Large numbers of occupier have even started committing theft of electricity at the said building.

I hereby call upon you to forthwith make and inspection at the said premises so as to ascertain the present Electrical conditions at the said premises as to prevent accident and to ensure safety of human life and property.

viii) Violation of Liquefied Petroleum Gas Acts and Rules thereunder:

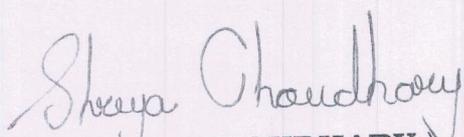
The said Shanti Ranjan Ghosh further possesses and utilizes LPG (Liquefied Petroleum Gas) for his business and/or commercial purposes without any license from the appropriate authorities. Under Section 3 of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000, there is a complete bar and/or restriction on unauthorized use of LPG.

3. It is clear therefrom that the said Shanti Ranjan Ghosh in question has established a business which is completely illegal and is running the said business without any license, permission, consent or certificate from any of the above-mentioned authorities. Such act renders the entire business liable to be stopped forthwith. Such violations have resulted in exposing the lives of people to great risk and peril. Without the above certificates, licenses, consents and permissions, the said Shanti Ranjan Ghosh has no right to carry on business from the said premises.
4. In such circumstances, I call upon all the addressees including the Municipal Commissioner, Kolkata Municipal Corporation and the Office-in-Charge of the Girish Park Police Station to take immediate

and effective steps to stop the business and trade and remove all materials connected therewith from the said premises. I further call upon all the addressees of the instant letter to take immediate steps under the applicable provisions as mentioned hereinbefore and discharge your respective duties under the Act.

5. I request you to take such steps within a reasonable time, preferably within 15 (fifteen) days from the date of receipt of the instant notice or representation, failing which my client shall be constrained to initiate appropriate legal proceedings before the appropriate forum, at your sole risk, cost, responsibility and consequences.

Regards,


(SHREYA CHOUDHARY)
Advocate

भारतीय डाक



EW281057167IN IVR:6987281057167
 SP KOLKATA GPO <700001>
 Counter No:11.24/10/2022.14:32
 To:THE DG LICENSE..
 PIN:700013, Dharmatala-50
 From:S CHOUHARY..
 Wt:45gms
 Amt:29.50(Cash)Tax:4.50
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक



EW281057140IN IVR:6987281057140
 SP KOLKATA GPO <700001>
 Counter No:11.24/10/2022.14:32
 To:THE DG..
 PIN:700001, KOLKATA GPO
 From:S CHOUHARY..
 Wt:45gms
 Amt:29.50(Cash)Tax:4.50
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक



EW281057175IN IVR:6987281057175
 SP KOLKATA GPO <700001>
 Counter No:11.24/10/2022.14:32
 To:CENTRAL ELECT..
 PIN:110066, R K Puram Main CD
 From:S CHOUHARY..
 Wt:40gms
 Amt:53.10(Cash)Tax:8.10
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक



EW281327995IN IVR:6987281327995
 SP KOLKATA GPO <700001>
 Counter No:9.24/10/2022.15:43
 To:THE CHAIRPERSON,SEMA BHAMAN
 PIN:110066, R K Puram Main SB
 From:SHREYA CHOUH C CALCUTTA
 Wt:35gms
 Amt:53.10(Cash)Tax:8.10
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks. Stay Safe>



Sign In

Register

36



A



हिन्दी



भारतीय डाक



India Post

75
Azadi Ka
Amrit Mahotsav

सत्यमेव जयते

You are here Home>> Track Consignment

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EW281057167IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	24/10/2022 14:32:10	700013	29.50	Inland Speed Post	Dharmatala SO	31/10/2022 17:30:19

Event Details For : EW281057167IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
31/10/2022	17:30:19	KOLKATA GPO	Item Delivery Confirmed
31/10/2022	10:03:28	KOLKATA GPO	Out for Delivery
31/10/2022	08:34:01	KOLKATA GPO	Item Received
30/10/2022	05:44:49	Kolkata RMS Mails TMO	Item Dispatched
30/10/2022	05:43:09	Kolkata RMS Mails TMO	Item Received
30/10/2022	04:32:55	KOL AP TMO	Item Dispatched
30/10/2022	03:00:22	KOL AP TMO	Item Received
30/10/2022	02:11:40	Kolkata NSH	Item Dispatched
30/10/2022	00:01:41	Kolkata NSH	Item Bagged
29/10/2022	20:11:23	Kolkata NSH	Item Received
29/10/2022	12:04:44	Dharmatala SO	Item Dispatched
29/10/2022	11:59:43	Dharmatala SO	Item Bagged
28/10/2022	16:40:09	Dharmatala SO	Item Returned No such person in the address
28/10/2022	10:32:56	Dharmatala SO	Out for Delivery
25/10/2022	13:34:20	Dharmatala SO	Item Onhold DOOR LOCKED
25/10/2022	10:38:06	Dharmatala SO	Out for Delivery
25/10/2022	09:48:51	Dharmatala SO	Item Received
25/10/2022	06:50:23	Kolkata RMS Mails TMO	Item Dispatched
24/10/2022	18:01:33	Kolkata RMS Mails TMO	Item Received

24/10/2022	17:53:44	KOLKATA GPO	Item Dispatched
24/10/2022	17:14:29	KOLKATA GPO	Item Bagged
24/10/2022	14:32:10	KOLKATA GPO	Item Booked

37

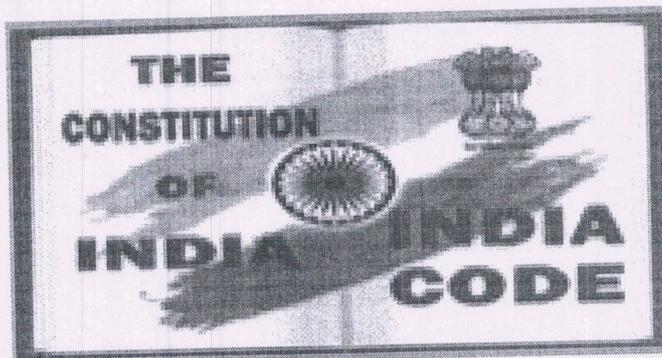
- Home
- About Us
- Forms
- Recruitments
- Holidays
- Feedback
- Right To Information

- Tenders India
- Related sites
- Website Policies
- Contact Us
- Employee Corner
- Sitemap

External Links

The national portal of India
india.gov.in

National Voter's Service Portal
Application Security Audit Report



Download the Post Info App

This website belongs to **Department of Posts, Ministry of Communications, GoI.** Created and Managed by **Tata Consultancy Services Ltd.**

Content owned and updated by Department of Posts, Ministry of Communications, Government of India. Last Updated: **24 Nov 2022**



Sign In

Register



A



हिन्दी



भारतीय डाक



India Post

75
Azadi Ka
Amrit Mahotsav

सत्यमेव जयते

You are here Home>> Track Consignment

Quick help

Track Consignment

* Indicates a required field.

* Consignment Number

EW281057140IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	24/10/2022 14:32:10	700001	29.50	Inland Speed Post	KOLKATA GPO	31/10/2022 17:30:19

Event Details For : EW281057140IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
31/10/2022	17:30:19	KOLKATA GPO	Item Delivery Confirmed
31/10/2022	10:03:28	KOLKATA GPO	Out for Delivery
29/10/2022	07:45:08	KOLKATA GPO	Item Received
28/10/2022	18:32:57	KOLKATA GPO	Item Bagged
28/10/2022	15:53:12	KOLKATA GPO	Item Returned Refused
28/10/2022	10:17:08	KOLKATA GPO	Out for Delivery
25/10/2022	08:03:12	KOLKATA GPO	Item Received
25/10/2022	05:00:39	Kolkata RMS Mails TMO	Item Dispatched
25/10/2022	04:59:39	Kolkata RMS Mails TMO	Item Received
24/10/2022	17:15:38	KOLKATA GPO	Item Bagged
24/10/2022	14:32:10	KOLKATA GPO	Item Booked

Home

About Us

Forms

Recruitments

Holidays

Feedback

Sign In

Register



A



हिन्दी



भारतीय डाक



India Post

75
Azadi Ka
Amrit Mahotsav

सत्यमेव जयते

You are here Home>> Track Consignment

Quick help

Track Consignment

* Indicates a required field.

* Consignment Number

EW281057175IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	24/10/2022 14:32:10	110066	53.10	Inland Speed Post	R K Puram Main SO	03/11/2022 15:58:27

Event Details For : EW281057175IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
03/11/2022	15:58:27	KOLKATA GPO	Item Delivery Confirmed
03/11/2022	10:49:54	KOLKATA GPO	Out for Delivery
03/11/2022	09:06:15	KOLKATA GPO	Item Received
03/11/2022	05:45:59	Kolkata RMS Mails TMO	Item Dispatched
03/11/2022	05:41:51	Kolkata RMS Mails TMO	Item Received
03/11/2022	04:36:43	KOL AP TMO	Item Dispatched
03/11/2022	04:25:36	KOL AP TMO	Item Received
03/11/2022	04:17:32	Kolkata NSH	Item Dispatched
03/11/2022	04:01:44	Kolkata NSH	Item Bagged
03/11/2022	02:12:04	Kolkata NSH	Item Received
03/11/2022	01:39:26	KOL AP TMO	Item Dispatched
03/11/2022	01:12:39	KOL AP TMO	Item Received
02/11/2022	05:29:03	Delhi AP TMO	Item Dispatched
02/11/2022	05:19:18	Delhi AP TMO	Item Received
02/11/2022	05:07:19	New Delhi NSH	Item Dispatched
02/11/2022	04:53:01	New Delhi NSH	Item Bagged
02/11/2022	02:18:11	New Delhi NSH	Item Received
01/11/2022	16:10:22	R K Puram Main SO	Item Dispatched
01/11/2022	16:05:42	R K Puram Main SO	Item Bagged

01/11/2022	15:25:31	R K Puram Main SO	Item Returned Refused
01/11/2022	09:59:57	R K Puram Main SO	Out for Delivery
01/11/2022	08:25:10	R K Puram Main SO	Item Received
01/11/2022	03:11:52	Market Road BNPL SP Hub	Item Dispatched
01/11/2022	02:45:24	Market Road BNPL SP Hub	Item Bagged
26/10/2022	13:53:55	R K Puram Main SO	Item Delivery Confirmed
26/10/2022	09:22:03	R K Puram Main SO	Out for Delivery
26/10/2022	08:33:51	R K Puram Main SO	Item Received
26/10/2022	05:50:16	New Delhi NSH	Item Dispatched
26/10/2022	04:59:29	New Delhi NSH	Item Bagged
26/10/2022	00:57:18	New Delhi NSH	Item Received
25/10/2022	21:38:36	Delhi AP TMO	Item Dispatched
25/10/2022	21:12:58	Delhi AP TMO	Item Received
25/10/2022	10:25:01	KOL AP TMO	Item Dispatched
24/10/2022	21:46:38	KOL AP TMO	Item Received
24/10/2022	18:27:06	Kolkata RMS Mails TMO	Item Dispatched
24/10/2022	18:22:57	Kolkata RMS Mails TMO	Item Received
24/10/2022	17:55:16	KOLKATA GPO	Item Dispatched
24/10/2022	17:36:57	KOLKATA GPO	Item Bagged
24/10/2022	14:32:10	KOLKATA GPO	Item Booked

[Home](#)
[About Us](#)
[Forms](#)
[Recruitments](#)
[Holidays](#)
[Feedback](#)
[Right To Information](#)

[Tenders India](#)
[Related sites](#)
[Website Policies](#)
[Contact Us](#)
[Employee Corner](#)
[Sitemap](#)

External Links



Sign In

Register

41



A

ॐ

हिन्दी

₹



भारतीय डाक



India Post

75
Azadi Ka
Amrit Mahotsav

सत्यमेव जयते

You are here Home>> Track Consignment

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EW281327995IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	24/10/2022 15:41:37	110066	53.10	Inland Speed Post	R K Puram Main SO	26/10/2022 13:53:55

Event Details For : EW281327995IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
26/10/2022	13:53:55	R K Puram Main SO	Item Delivery Confirmed
26/10/2022	09:22:03	R K Puram Main SO	Out for Delivery
26/10/2022	08:21:17	R K Puram Main SO	Item Received
26/10/2022	05:50:16	New Delhi NSH	Item Dispatched
25/10/2022	21:38:36	Delhi AP TMO	Item Dispatched
25/10/2022	21:12:58	Delhi AP TMO	Item Received
25/10/2022	10:25:01	KOL AP TMO	Item Dispatched
24/10/2022	21:46:38	KOL AP TMO	Item Received
24/10/2022	18:27:06	Kolkata RMS Mails TMO	Item Dispatched
24/10/2022	18:22:57	Kolkata RMS Mails TMO	Item Received
24/10/2022	17:55:16	KOLKATA GPO	Item Dispatched
24/10/2022	17:36:57	KOLKATA GPO	Item Bagged
24/10/2022	15:41:37	KOLKATA GPO	Item Booked

Home

About Us

Forms

Recruitments

All Communication
to State Board
should be
addressed with
Number Date and
Subject.



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Mani Square, Block/Space-SIT
8th Floor, 164/1, Maniktala Main Road, Kolkata - 700 054
website: www.wbpcb.gov.in, Tel No. (033) 2320- 0042
e-mail: net.wbpcb-wb@bangla.gov.in

Memo No

PG/LD/03/2020

Date: / 11/ 2022

To
The Officer In-charge,
Girish Park Police Station,
138. Ramdulal Sarkar Street,
Kolkata- 700 006.

Sub: Complaint regarding operation of a sweet meats shop named as "M/s. Mayamaya Mistanna Bhandar" at 318, Chittaranjan Avenue, Ground Floor, PS- Girish Park, Kolkata- 700006.

Sir,

Enclosed please find herewith a complaint received by the State Board from Ms. Shreya Choudhary, Advocate on behalf of her client Mr. Shailesh Kumar Singh regarding operation of a sweet meats shop named as "M/s. Mayamaya Mistanna Bhandar" operated by Mr. Shanti Ranjan Ghosh at 318, Chittaranjan Avenue, Ground Floor, PS- Girish Park, Kolkata- 700006.

You are requested to see that "M/s. Mayamaya Mistanna Bhandar" of Mr. Shanti Ranjan Ghosh runs *only after* obtaining necessary statutory licences including valid trade licence of the local authority. Please note that the unit will also be required to obtain **Consent to Operate** of the State Board in case manufacturing of sweet meats is done at the site in question.

In case of any non-compliance, you are at liberty to take appropriate action in accordance with law with an intimation to the State Board and to the complainant.

Yours faithfully,

Sd/-
Sr. Scientist & In-charge,
Public Grievance Cell

Encl: As stated.

Memo No 1381 - PG/LD/03/2020
(1)

Date: 21 / 11/ 2022

Copy forwarded for information to:

- ✓ Ms. Shreya Choudhary, Advocate, 11/1D, Priyanath Mallick Road, Kolkata- 700025.
2. The Sr. Environmental Engineer & In-Charge, Kolkata Regional Office, WBPCB.

Sr. Scientist & In-charge,
Public Grievance Cell

SHREYA CHOUDHARY

Advocate

6, Old Post Office Street, Room No.66
1st Floor, Kolkata-700001
High Court, Calcutta

Date: 14th December, 2022

To

- ✓ 1. Officer in Charge,
Girish Park Police Station
138, Ramdulal Sarkar Street,
Manicktala, Azad Hind Bag,
Kolkata-700006
- ✓ 2. The Deputy Commissioner of Police
Central Division
138, S. N. Banerjee Road,
Kolkata - 700 013
- ✓ 3. Commissioner of Police, Kolkata
18, Lalbazar Street,
Kolkata - 700001

My Client:

Shailesh Kumar Singh, of 318, Chittaranjan Avenue, Police
Station : Girish Park, Kolkata - 700 006

Re:

- (1) Illegal and unauthorized business of sweet-meat shop by the name of "Mahamaya Mistanna Bhandar" being run from 318, Chittaranjan Avenue, Ground Floor, Kolkata - 700006 without license;
- (2) Letter dated 14th October 2022 issued by me;
- (3) Letter dated 18th October 2022 issued by the Kolkata Municipal Corporation;
- (4) Letter dated 21st November 2022 issued by the West Bengal Pollution Control Board received by the Officer-in-Charge, Girish Park Police Station;
- (5) Letter dated 23rd November 2022 issued by the Directorate of Micro, Small and Medium Enterprises, Government of West Bengal.

Sirs/Madams,

1. Under instructions received from my client, being Shailesh Kumar Singh, residing at 318, Chittaranjan Avenue, Police Station - Girish Park, Kolkata - 700006, the instant letter is being issued in continuation of the previous letter dated 14th October 2022. In the previous letter dated 14th October 2022, I had called upon various departments and instrumentalities of the Government to look into the various violations of law committed by Mr. Shanti Ranjan Ghosh in carrying on his business in the name of "Mahamaya Mistanna

Adhikari-C

Address

43

11/1D, Priyanath Mallick Road
Kolkata- 700025

E-mail: choudharyshreya87@yahoo.com

RECEIVED 9836543806

CONTAIN NOT VERIFIED

Date: 14/12/22 at 18:50 hrs.

Girish Park P.S.
Kolkata

RECEIVED
Contents not Verified

14/12/22
Office of the

Deputy Commissioner of Police
Central Division, Kolkata

Office of the Jt. Commissioner of Police (Pers.)
(Record Section), Kolkata

Received on 14/12/22
Contents not Verified

Signature.....

Bhander". However, despite receipt of the said letter, you had taken no steps whatsoever.

2. After receipt of my letter dated 14th October 2022, the West Bengal Pollution Control Board, being one of the addressees of the said letter, has issued a notice dated 21st November 2022, whereby the said authority has directed the Officer-in-Charge of the Girish Park Police Station to ensure that the said business is run only after obtaining necessary statutory licenses including a valid Trade License of the Kolkata Municipal Corporation. A copy of the said notice dated 21st November 2022 issued by the West Bengal Pollution Control Board as received by us is annexed with the instant letter and marked with the **Letter-"A"**.
3. In the previous letter dated 14th October 2022, it was mentioned that the said captioned business is being run without any license, including the "Consent to Establish" and/or "Consent to Operate" from the West Bengal Pollution Control Board. My client has now come in possession of a letter dated 23rd November 2022 issued by the Directorate of Micro, Small and Medium Enterprises, Government of West Bengal, whereby it has been specifically mentioned that no such "Consent to Establish/Operate" in the form of NOC/License has been granted in favour of the said business to carry on the said business. The said letter dated 23rd November 2022 was issued in response to an RTI application made by a third party, who has handed over a copy thereof to my client. A copy of the said letter dated 23rd November 2022 is annexed hereto and marked with the **Letter-"B"**.
4. As such, it is evident and conclusively proven that the captioned business is being run without any license and in violation thereof and therefore, the operation and continuation of the business is completely illegal.
5. So far as the Officer-in-Charge of the Girish Park Police Station is concerned, even after receipt of the said notice dated 21st November 2022 from the West Bengal Pollution Control Board, you have not taken any step whatsoever till date. More than three weeks have elapsed since the Officer-in-Charge of the Girish Park Police Station has received the said notice dated 21st November 2022 and your stark inaction in the matter demonstrates your lackadaisical approach towards your duty.
6. It is reiterated that due to the illegal and unauthorized operation of the said business, my client is constantly suffering. Your inaction in discharging your duty is further prejudicing my client and my client is being aggrieved and dissatisfied thereby.
7. In view thereof, I call upon the Officer-in-Charge of the Girish Park Police Station, to act in terms of the directions contained in the notice dated 21st November 2022 issued by the West Bengal Pollution Control Board, by specifically taking into consideration the letter dated 23rd

November 2022 annexed to this letter, and further take all possible steps to protect the interest of my client as mentioned in the previous letter dated 14th October 2022, within a period of 15 days from the date of receipt of the instant notice, failing which my client shall be constrained to initiate appropriate legal action against you.

Regards,

Shreya Choudhary
(SHREYA CHOUDHARY)
Advocate

CC to:
West Bengal Pollution Control Board
Paribesh Bhavan,
10A, Broadway Road,
LA- Block, Sector III, Bidhannagar,
Kolkata - 700106

EW2702565432IN IVR:698723256543
SP TREASURY BUILDING SO (700001) India Post
Counter No:2,15/12/2022,12:06
To:W.B POLLUTION,PARIBESH BHAVAN,
PIN:700106, Bidhan Nagar IB Market SO
From:SHREYA CHOUDHARY, OLD POST OFFI
Wt:40gms
Amt:17.70(Cash)Tax:2.70
(Track on www.indiapost.gov.in)



Sign In

Register

46



A



हिन्दी



भारतीय डाक



India Post

75
Azadi Ka
Amrit Mahotsav

सत्यमेव जयते

You are here Home>> Track Consignment

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EW232565432IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Treasury Building SO	15/12/2022 12:06:18	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	16/12/2022 16:36:57

Event Details For : EW232565432IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
16/12/2022	16:36:57	Bidhan Nagar IB Market SO	Item Delivery Confirmed
16/12/2022	10:50:40	Bidhan Nagar IB Market SO	Out for Delivery
16/12/2022	08:44:24	Bidhan Nagar IB Market SO	Item Received
16/12/2022	06:03:23	KOLAP TMO	Item Dispatched
16/12/2022	04:05:32	KOLAP TMO	Item Received
16/12/2022	03:48:08	Kolkata NSH	Item Dispatched
16/12/2022	03:02:01	Kolkata NSH	Item Bagged
15/12/2022	23:47:28	Kolkata NSH	Item Received
15/12/2022	21:56:11	KOLAP TMO	Item Dispatched
15/12/2022	21:28:06	KOLAP TMO	Item Received
15/12/2022	12:06:18	Treasury Building SO	Item Booked

Home
About Us
Forms
Recruitments
Holidays
Feedback

Annexure - D

47

From :

Shailesh Kumar Singh,
Residing at
318, Chittaranjan Avenue,
3rd Floor
Kolkata-700 006

Date: 6th May, 2024

To

Mrs. Anshu Agarwal
One of the Co-owners of
Premises No. 318, C.R. Avenue
Kolkata - 700006
Residing at 37A, Garcha Road,
Post Office-Ballygunge,
Police Station-Gariahat,
Kolkata-700019

Received By,
Dimple Saha, 06/05/2024.
Consulted Attorney.

Subject: Complaint regarding pollution caused by *Mahamaya Mistanna Bhandar* at 318, Chittaranjan Avenue, Ground Floor, Kolkata – 700006.

Respected Sir/Madam,

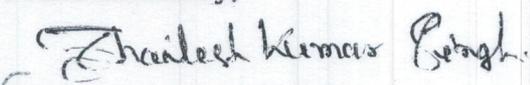
I am a tenant at the premises situated at 318, Chittaranjan Avenue, Kolkata – 700006. I wish to bring to your kind attention the serious pollution being caused by *Mahamaya Mistanna Bhandar*, which is being operated by Mr. Shanti Ranjan Ghosh. The said establishment is functioning as a factory for the preparation of sweetmeats. In the course of its operations, the unit uses wood, coal, and charcoal-fired clay ovens, thereby generating excessive smoke, soot, and harmful emissions.

These emissions not only cause health hazards to the occupants of the building including me but also result in considerable discomfort and inconvenience. The disposal of waste and the use of furnaces further aggravate the situation, posing a potential risk to both the building structure and the residents.

Despite repeated complaints to the concerned authorities, no remedial action has yet been taken. As the landlord of the premises, you are requested to kindly intervene in the matter and take immediate necessary steps to stop such pollution and safeguard the interests of the tenants and the property.

Your prompt action in this regard will be highly appreciated.

Yours faithfully,


[Shailesh Kumar Singh]

98

From :

**Shailesh Kumar Singh,
Residing at
318, Chittaranjan Avenue,
3rd Floor
Kolkata-700 006**

Date: 6th May, 2024

To

**Mrs. Anshu Agarwal
One of the Co-owners of
Premises No. 318, C.R. Avenue
Kolkata - 700006
Residing at 37A, Garcha Road,
Post Office-Ballygunge,
Police Station-Gariahat,
Kolkata-700019**

Received By,
Dimple Das - 06/05/2024,
Constituted Attorney.

Subject: Complaint regarding pollution caused by *Mahamaya Mistanna Bhandar* at 318, Chittaranjan Avenue, Ground Floor, Kolkata – 700006.

Respected Sir/Madam,

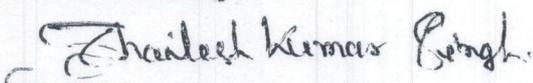
I am a tenant at the premises situated at 318, Chittaranjan Avenue, Kolkata – 700006. I wish to bring to your kind attention the serious pollution being caused by *Mahamaya Mistanna Bhandar*, which is being operated by Mr. Shanti Ranjan Ghosh. The said establishment is functioning as a factory for the preparation of sweetmeats. In the course of its operations, the unit uses wood, coal, and charcoal-fired clay ovens, thereby generating excessive smoke, soot, and harmful emissions.

These emissions not only cause health hazards to the occupants of the building including me but also result in considerable discomfort and inconvenience. The disposal of waste and the use of furnaces further aggravate the situation, posing a potential risk to both the building structure and the residents.

Despite repeated complaints to the concerned authorities, no remedial action has yet been taken. As the landlord of the premises, you are requested to kindly intervene in the matter and take immediate necessary steps to stop such pollution and safeguard the interests of the tenants and the property.

Your prompt action in this regard will be highly appreciated.

Yours faithfully,


[Shailesh Kumar Singh]

Advocate
6, Old Post Office Street, Room No.66
1st Floor, Kolkata-700001
High Court, Calcutta

11/1D, Priyanath Mallick Road
Kolkata- 700025
E-mail:choudharyshreya87@yahoo.com
M: 9836543806

49

Date : 08th September, 2025

To

- (1) West Bengal Pollution Control Board
Paribesh Bhavan, Plot No. 10A
Block - LA, Sector - III, Bidhannagar,
Kolkata- 700 098
- (2) The Senior Environmental Engineer & In Charge
Regional Office
West Bengal Pollution Control Board
Paribesh Bhavan,
10A, Block-LA Sector-III, Also at
Salt Lake City, Mani Square, Block No. 8IT,
Kolkata -700 098 Western Side, 8th Floor,
164/1, Maniktala Main Road
Kolkata-700 054
- (3) Member Secretary
West Bengal Pollution Control Board
Paribesh Bhavan, Plot No. 10A
Block - LA, Sector - III, Bidhannagar,
Kolkata- 700 098
- (4) The Chief Environment Officer
Department of Environment
Government of West Bengal
Rani Sampad Bhavan
5th Floor, LB-2, Sector-III, salt lake city
Kolkata-700098



Re: Complaint against the enormous environmental pollution caused by Shanti Ranjan Ghosh of Mahamaya Mistanna Bhandar at 318, Chittaranjan Avenue, Kolkata -700 006.

My Client: Sailesh Singh of 318, Chittaranjan Avenue, P.S. Girish Park, Kolkata-700006

Sir/Madam,

On the basis of the instructions received from my aforesaid client, I write to you as follows:-

My client is a resident of Premises No. 318, Chittaranjan Avenue, 3rd Floor, Police Station : Girish Park, Kolkata - 700 006 which is located in the heart of Kolkata. My client along with his family members reside at the said property.

That one Shanti Ranjan Ghosh is operating a factory for preparation of sweet meat and confectionary at the ground floor of the premises No. 318, Chittaranjan Avenue, Kolkata -700006. The said unit uses wood, coal and charcoal fired clay ovens for preparation of its products.

Due to the use of the aforesaid ovens, the unit discharge continuous black smoke, fuel, toxic and poisonous gases causing enormous and extensive air pollution leading to serious health problems to the entire family of my client as well as to the other residents of the locality. The black smoke emitted from the said unit engulfs the entire locality from the morning till late night. The unit, in course of its operations, releases huge quantity of harmful gases including carbon-di-oxide, carbon-mono-oxide and nitrogen-oxides. The entire surroundings become dark in view of the smoke and the fumes emanating from the said unit. The micro coal particles discharged from the said unit makes the air heavy and completely damages the air quality making it very difficult for humans to breathe.

The operation of the unit has caused eye problems and congestions to the family members of my client as well as other people residing at the locality. The coal particles have accumulated and are accumulating in various parts and portions of the building making the entire building unfit for human habitation.

My client along with the other neighbours have repeatedly raised their objections regarding the operation of the said unit, however, such objections had no impact on the said unit. My client has also put this matter before the owners of the property for their action but to the utter dismay of my client the owners have turned the deaf ear and a blind eye to my complaints.

By a letter dated 14th October, 2022, my client has lodged several written complaints before the various authorities including the Pollution Control Board narrating the entire position but no fruitful steps have been taken by the said authorities. By a letter dated 21st November, 2022, the West Bengal Pollution Control Board directed the Officer-in-Charge of the Girish Park Police Station to see that the said unit runs its activities only after obtaining necessary statutory licences from the statutory authorities. It was also indicated in the said letter that the said unit will also be required to obtain 'consent to operate' of the State Board in case manufacturing of sweet meats is done at the site in question. It was also mentioned in the said letter that in case of non-compliance the Officer-in-Charge would be at liberty to take appropriate action in accordance with law with an intimation to the State Board and the complainant. A copy of the complaint letter dated 14th October, 2022 and the letter dated 21st November, 2022 are enclosed as **Enclosure- "A" and "B"** herewith for your ready reference.

In terms of the direction contained in the said letter dated 21st November, 2022, by letter dated 14th December, 2022 the Learned Advocate of my client requested the Police Authorities to take steps to stop the use of the said premises for carrying out such business activities. Copy of the said letter was

also forwarded to the West Bengal Pollution Control Board, a copy whereof is enclosed herewith as **Enclosure-"C"** for your ready reference.

Pursuant to such letters and despite the directions of the West Bengal Pollution Control Board, no action has, however, been taken by the Police Authorities till date for reasons not known to my client.

Upon follow up, my client has been recently informed by the police authorities that the Pollution Control Board has the power to take appropriate action for non-compliance and not the police.

The said unit is carrying out its operations without any licence and/or permission from the Pollution Control Board. In any event, no such pollution causing unit can operate in such a densely populated area. The life of my client and his family members are at stake. My client cannot bear the environmental pollution caused by the said unit.

I, therefore, on behalf of my client call upon you to immediately take steps to stop the operations of the said unit carrying on business by Shanti Ranjan Ghosh under the name and style of "Mahamaya Mistanna Bhandar" at 318, Chittaranjan Avenue, Kolkata, and save my client from the enormous pollution which is being suffered by him each and every minute.

Please acknowledge receipt.

Thanking you
Yours faithfully

Shreya Chowdhury
(Shreya Chowdhury)
Advocate

Enclosure : As above

Copy to :

The Officer in Charge,
Girish Park Police Station
138, Ramdulal Sarkar Street,
Manicktala, Azad Hind Bag,
Kolkata-700006

RECEIVED

CONTENTS NOT VERIFIED

Date.....09/9/25.....at.....21:15.....hrs

Girish Park P S
Kolkata

Shreya
09/9/25

(K)



 Treasury Building SO 700001
 SP EW200377954IN, IVR No: 1
 10-09-2025 11:49:40, Counter
 To: SR ENVIRONMENTAL ENGINEER
 10A BLOCK LA, SEC I, 24 PARAGA, 700091
 From: SHREYA CHOWDHURY
 6, OLD POST OFFICE, KOLKATA, 700001
 Base Amt: 25.00, CGST:2.00, SGST:2.00
 To: SR ENVIRONMENTAL ENGINEER
 P.Mode: Cash
 POB:No, www.indiapost.gov.in



 Treasury Building SO 700001
 SP EW200377945IN, IVR No: 1
 10-09-2025 11:50:59, Counter
 To: WEST BENGAL POLLUTION CONTROL BOARD
 PARIBESH BHAWAN, SE, 24 PARAGA, 700091
 From: SHREYA CHOWDHURY
 6, OLD POST OFFICE, KOLKATA, 700001
 Base Amt: 25.00, CGST:2.00, SGST:2.00
 To: WEST BENGAL POLLUTION CONTROL BOARD
 P.Mode: Cash
 POB:No, www.indiapost.gov.in



 Treasury Building SO 700001
 SP EW200377968IN, IVR No: 1
 10-09-2025 11:52:12, Counter
 To: SENIOR ENVIRONMENTAL ENGINEER
 164,1 MAHATMA MALL, KOLKATA, 700054
 From: SHREYA CHOWDHURY
 6, OLD POST OFFICE, KOLKATA, 700001
 Base Amt: 15.00, CGST:1.00, SGST:1.00
 To: SENIOR ENVIRONMENTAL ENGINEER
 P.Mode: Cash
 POB:No, www.indiapost.gov.in

(K)



 Treasury Building SO 700001
 SP EW342492202IN, IVR No: 18
 11-09-2025 14:53:56, Counter
 To: CHIEF ENVIRONMENT OFFICER
 LE 2 SEC III SALTLA, 24 PARAGA, 700091
 From: SHREYA CHOWDHURY
 6, OLD POST OFFICE, KOLKATA, 700001
 Base Amt: 35.00, CGST:3.00, SGST:3.00
 To: CHIEF ENVIRONMENT OFFICER
 P.Mode: Cash
 POB:Yes-Chg: 10, www.indiapost.gov.in



Department of Posts
Government of India
Ministry of Communications

53

Generated through Indiapost website on: 30/10/2025, 1:01:14 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW200377954IN

Article Number:
EW200377954IN

Article Type:
SP_INLAND

Tariff:
₹29

Booked At:
Treasury Building SO

Booked On:
10/09/2025, 11:49:40

Destination:
Sech Bhawan SO

Origin Pincode:
700001

Delivered On:
15/09/2025, 17:48:39

Destination Pincode:
700091

Event	Date	Time	Office
Item Booked	10/09/2025	11:49:40	Treasury Building SO
Item Bagged	10/09/2025	15:19:11	Treasury Building SO
Item Dispatched	10/09/2025	15:21:21	Treasury Building SO
Item Dispatched	10/09/2025	19:28:46	KOL AP TMO
Item Received	10/09/2025	21:53:19	Kolkata NSH
Item Dispatched	11/09/2025	04:46:30	Kolkata NSH
Item Dispatched	11/09/2025	06:17:15	KOL AP TMO
Item Received	11/09/2025	09:31:47	Sech Bhawan SO
Item Invoiced	12/09/2025	12:34:48	Sech Bhawan SO
Returned to sender	12/09/2025	19:24:17	Sech Bhawan SO
Item Bagged	13/09/2025	15:25:15	Sech Bhawan SO
Item Dispatched	13/09/2025	15:56:00	Sech Bhawan SO
Item Dispatched	13/09/2025	18:36:49	KOL AP TMO
Item Received	13/09/2025	19:33:11	Kolkata NSH
Item Bagged	13/09/2025	20:49:01	Kolkata NSH
Item Dispatched	13/09/2025	21:55:07	Kolkata NSH
Item Dispatched	15/09/2025	00:54:34	KOL AP TMO
Item Dispatched	15/09/2025	05:52:25	Kolkata RMS Mails TMO
Item Received	15/09/2025	08:31:40	KOLKATA GPO
Item Invoiced	15/09/2025	12:35:24	KOLKATA GPO
Item Delivered	15/09/2025	17:48:39	KOLKATA GPO



Department of Posts
Government of India
Ministry of Communications

54

Generated through Indiapost website on: 30/10/2025, 12:58:03 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW200377945IN

Article Number:
EW200377945IN

Article Type:
SP_INLAND

Tariff:
₹29

Booked At:
Treasury Building SO

Booked On:
10/09/2025, 11:50:59

Destination:
Sech Bhawan SO

Origin Pincode:
700001

Delivered On:
12/09/2025, 19:28:18

Destination Pincode:
700091

Event	Date	Time	Office
Item Booked	10/09/2025	11:50:59	Treasury Building SO
Item Bagged	10/09/2025	15:19:11	Treasury Building SO
Item Dispatched	10/09/2025	15:21:21	Treasury Building SO
Item Dispatched	10/09/2025	19:28:46	KOL AP TMO
Item Received	10/09/2025	21:53:19	Kolkata NSH
Item Dispatched	11/09/2025	04:46:30	Kolkata NSH
Item Dispatched	11/09/2025	05:10:59	KOL AP TMO
Item Received	11/09/2025	09:29:22	KOLKATA GPO
Item Bagged	11/09/2025	13:10:32	KOLKATA GPO
Item Dispatched	11/09/2025	13:16:22	KOLKATA GPO
Item Dispatched	11/09/2025	13:33:58	Kolkata RMS Mails TMO
Direct Deposit - On Addressee instructions	11/09/2025	19:31:25	KOLKATA GPO
Item Dispatched	11/09/2025	21:29:33	KOL AP TMO
Item Received	11/09/2025	21:52:12	Kolkata NSH
Item Bagged	12/09/2025	03:58:48	Kolkata NSH
Item Dispatched	12/09/2025	04:13:01	Kolkata NSH
Item Dispatched	12/09/2025	06:06:50	KOL AP TMO
Item Received	12/09/2025	10:18:55	Sech Bhawan SO
Item Invoiced	12/09/2025	12:34:48	Sech Bhawan SO
Item Delivered	12/09/2025	19:28:18	Sech Bhawan SO



Department of Posts
Government of India
Ministry of Communications

55

Generated through Indiapost website on: 10/10/2025, 2:37:23 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW200377968IN

Article Number:

EW200377968IN

Article Type:

SP_INLAND

Tariff:

₹17

Booked At:

Treasury Building SO

Booked On:

10/09/2025

Destination:

Kankurgachi SO

Destination Pincode:

700054

Delivered On:

13/09/2025, 03:33 pm

Event	Date	Time	Office
Article Booked	10/09/2025	11:52 AM	Treasury Building SO
Item Bagged	10/09/2025	15:19:11	Treasury Building SO
Item Dispatched	10/09/2025	15:21:21	Treasury Building SO
Item Dispatched	10/09/2025	19:28:46	KOL AP TMO
Item Received	10/09/2025	21:53:19	Kolkata NSH
Item Dispatched	11/09/2025	04:43:42	Kolkata NSH
Item Dispatched	11/09/2025	06:18:50	KOL AP TMO
Item Received	11/09/2025	09:04:37	Kankurgachi SO
Item Invoiced	11/09/2025	10:17:37	Kankurgachi SO
Returned to sender	11/09/2025	16:51:21	Kankurgachi SO
Item Bagged	12/09/2025	14:58:25	Kankurgachi SO
Item Dispatched	12/09/2025	15:36:18	Kankurgachi SO
Item Bagged	12/09/2025	15:43:35	Santoshpur SO
Item Dispatched	12/09/2025	15:54:00	Santoshpur SO
Item Dispatched	12/09/2025	19:20:31	KOL AP TMO
Item Dispatched	12/09/2025	19:45:31	Kolkata RMS Mails TMO
Item Dispatched	12/09/2025	22:29:15	KOL AP TMO
Item Received	13/09/2025	01:40:03	Kolkata NSH
Item Bagged	13/09/2025	01:50:33	Kolkata NSH
Item Dispatched	13/09/2025	02:17:20	Kolkata NSH

56

Event	Date	Time	Office
Item Dispatched	13/09/2025	03:56:49	KOL AP TMO
Item Received	13/09/2025	10:12:07	KOLKATA GPO
Item Invoiced	13/09/2025	12:05:43	KOLKATA GPO
Item Delivered	13/09/2025	15:33:52	KOLKATA GPO



Department of Posts
Government of India
Ministry of Communications

57

Generated through Indiapost website on: 10/10/2025, 2:34:54 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW342492202IN

Article Number:

EW342492202IN

Article Type:

SP_INLAND

Tariff:

₹41

Booked At:

Treasury Building SO

Booked On:

11/09/2025

Destination:

Sech Bhawan SO

Destination Pincode

700091

Delivered On:

12/09/2025, 07:28 pm

Event	Date	Time	Office
Article Booked	11/09/2025	02:53 PM	Treasury Building SO
Item Bagged	11/09/2025	15:42:11	Treasury Building SO
Item Dispatched	11/09/2025	16:08:53	Treasury Building SO
Item Dispatched	11/09/2025	19:54:46	KOL AP TMO
Item Received	11/09/2025	21:16:38	Kolkata NSH
Item Bagged	12/09/2025	03:51:59	Kolkata NSH
Item Dispatched	12/09/2025	06:06:50	KOL AP TMO
Item Received	12/09/2025	10:26:50	Sech Bhawan SO
Item Invoiced	12/09/2025	12:34:48	Sech Bhawan SO
Item Delivered	12/09/2025	19:28:18	Sech Bhawan SO

Received & accepted by the Advocate Panthu Rai

IN THE COURT OF BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

Original Application No. _____ / 2026 / EZ

In the Matter of;

Mr. Shailesh Kumar Singh

..... Applicant

Versus

The State of West Bengal & Ors

..... Respondent

KNOW ALL to whom these present shall come that I, Shailesh Kumar Singh, son of late Uday Shankar Singh, residing at 318, Chittaranjan Avenue, 3rd Floor, Police Station : Girish Park, Kolkata - 700 006.

The above named/ Applicant do hereby appoint:

**PANTHU RAI
ADVOCATE
F-1296/2016**

E-mail: panthu92@gmail.com

Contact: +91 - 9163300923

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorized him: -

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 31st day of January, 2026.

Panthu Rai
F-1296/2016
Advocate

Client

Shailesh Kumar Singh

Shailesh Kumar Singh